# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO. 1513 TO BE ANSWERED ON 19.12.2018

## CHARGES FOR AADHAAR AUTHENTICATION

# 1513. SHRI PINAKI MISRA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that UIDAI is levying heavy charges on bankers for Aadhaar authentication services and if so, the reasons therefor; and

(b) whether the Government has prescribed any fee to be charged by UIDAI from the banks for Aadhaar authentication and if so, the details thereof?

#### ANSWER

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S. S. AHLUWALIA)

(a) and (b): As far as Unique Identification Authority of India (UIDAI) is concerned, UIDAI does not charge any transaction charges for either Yes / No or e-KYC authentication. However, as per the provisions of Regulation 12(7) of Aadhaar (Authentication) Regulations, 2016, w.e.f. 1<sup>st</sup> June, 2017, License fee is applicable to Authentication User Agencies (AUAs) and Authentication Service Agencies (ASAs). Since Banks using e-KYC service (KUAs) are, by default, also AUAs, there is no additional license fee for e-KYC services.

	License Fees (for 2 years)
AUA	Rs 20 Lakh
ASA	Rs 1 Crore

The circular issued by UIDAI in this regard dated 31.05.2017 is available at <u>https://uidai.gov.in/images/resource/Circular\_for\_AUA\_KUA\_and\_ASA\_Agreements\_v40.p</u> <u>df</u> and dated 08.08.2017 is available at <u>https://uidai.gov.in/images/resource/Circular\_dated\_08082017.pdf</u>.

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